

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)... 2011
CRLMP.NO(s). 8226

(From the judgement and order dated 25/11/2010 in CRLA No. 877/2010
of The HIGH COURT OF KARNATAKA AT BANGALORE)

KRISHNAN MENON Petitioner(s)

VERSUS

SANHEETA VED Respondent(s)

(With appln(s) for c/delay in filing SLP and office report))

WITH SLP(R)...CRLMP NO. 8252 of 2011
(With appln(s) for c/delay in filing SLP and office report))
SLP(R)...CRLMP NO. 8599 of 2011
(With appln(s) for c/delay in filing SLP and office report))
SLP(R)...CRLMP NO. 8604 of 2011
(With appln(s) for c/delay in filing SLP and office report))
SLP(R)...CRLMP NO. 8618 of 2011
(With appln(s) for c/delay in filing SLP and office report))
SLP(R)...CRLMP NO. 8636 of 2011
(With appln(s) for c/delay in filing SLP and office report))
SLP(R)...CRLMP NO. 8741 of 2011
(With appln(s) for c/delay in filing SLP and office report))

Date: 02/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr. R.C.Kohli,Adv.
 Ms. Ruchi Kohli,Adv.
 Mr. Bhupender Yadav,Adv.

For Respondent(s) Mr. Gopal Sankaranarayan,Adv.
 Mr. Saurabh Ajay Gupta,Adv.
 Mr. Harish Pandey,Adv.

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UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

The learned counsel for the petitioners
undertakes to deposit a sum of Rs.35 lakhs in this
Court on or before 16th May, 2011.

In case the amount is deposited, issue notice.

In the meantime, there shall be stay of the
impugned order of the High Court, till 16th May, 2011.

In case the amount is not deposited, the SLPs
will be deemed to be dismissed.

[SUMAN WADHWA]
COURT MASTER

[VINOD KULVI]
COURT MASTER